

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 128 OF 2020

Ramnath Mahadev Sawant

..... Petitioner

V e r s u s

Managing Committee of Shree Durga
English School & Ors.

..... Respondents

Mr. Abhijit Gosavi, Advocate for the Petitioner.

Mr. S. Patil, Advocate for the Respondent nos.2 and 3.

Mr. C. Padgaonkar, Advocate for the Respondent nos. 5 and 6.

Mr. Pravin Faldessai, Additional Government Advocate for the
Respondent nos. 10, 11 and 12.

**Coram :- DAMA SESHADRI NAIDU &
M. S. JAWALKAR, JJ.**

Date : 22nd October, 2020

P.C.

Shri Shri Pravin Faldessai, the learned Additional Government Advocate, appearing for the respondent nos.10 to 12, informs the Court that on the last occasion he represented to the Court that petitioner himself was the Chairman and had been a part of the School Administration. Then, the petitioner's counsel contested that statement.

2. Today, in fairness, Shri Faldessai has read out from the communication he received from the officials in that regard and volunteered to file additional evidence on record, if permitted.

3. On the other hand, the petitioner's counsel has also come forward to file the petitioner's affidavit explaining the role he played in the school management, besides being a teacher—now retired though. At any rate, some of the respondents have entered their appearance and some have not.

4. The petitioner's Counsel seeks one week's time to file rejoinder to the counter.

5. Post the matter in the next week. In the meanwhile, the other respondents may also come up with their pleadings. We may take up the issue in the next week for exploring the option of awarding any interim pension to the petitioner.

Stand over to 29.10.2020.

M. S. JAWALKAR

DAMA SESHADRI NAIDU, J.

arp/*